

ACT No. IX OF 1896.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 5th March, 1896.)

An Act to amend the Indian Railways Act, 1890.

WHEREAS it is expedient to amend the Indian Railways Act, 1890; It is hereby enacted as follows:—

Amendment of section 7, Act IX, 1890.

1. In section 7, sub-section (1), clause (a), of the said Act, after the word "roads," in the second place in which it occurs, the words "lines of railway" shall be added.

Amendment of section 10, sub-section (2), Act IX, 1890.

2. In section 10, sub-section (2), of the said Act, for the latter part of the sub-section after the words "so far as may be" the following shall be substituted, namely:—

"with the provisions of sections 11 to 15, both inclusive, sections 18 to 34, both inclusive, and sections 53 and 54 of the Land Acquisition Act, 1894, and the provisions of sections 51 and 52 of that Act shall apply to the award of compensation." I of 1894.

Amendment of section 59, sub-section (3), Act IX, 1890.

3. In section 59, sub-section (3), of the said Act, for "sub-section (1)" "sub-section (2)" shall be substituted.

Amendment of section 7, sub-section (1), Act IX, 1890.

4. In section 73, sub-section (1), of the said Act, before the word "camels" the word "mules," and before the word "sheep" the word "donkeys," shall be added.

Repeal of section 81, Act IX, 1890.

5. Section 81 of the said Act is repealed.

6. In section 114 of the said Act, for the words "the return half" the words "any half," and for the words "the return journey" the words "the journey," shall be substituted.

Amendment
of section
114, Act IX,
1890.

7. In section 136, sub-section (1), of the said Act, after the word "Court" the words "or of any local authority or person having by law power to attach or distrain property or otherwise to cause property to be taken in execution" shall be added.

Amendment
of section
136, sub-sec-
tion (1), Act
IX, 1890.